BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

MA 46 OF 2025

IN RE: -

OA NO. 712 OF 2024

IN THE MATTER OF:

VIPIN KUMAR

.... APPLICANT

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENTS

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Reply Affidavit of District Magistrate – Meerut in compliance of the order dated 17.04.2025 passed by this Hon'ble Tribunal	
2.	**Annexure No. R-1: -** A copy of the order dated 17.04.2025 passed by this Hon'ble Tribunal	
3.	**Annexure No. R-2: -** A true copy of the letter dated 05.06.2025	
4.	**Annexure No. R-3: -** A copy of the inspection report along with photographs of the site	

NOTARY SACHIN JAIN Advocate Distt. Meerut (U.P.) Reg. No. 50899 Dt. of Exp. 04-04-2030 GOVT. OF INDIA

FILED THROUGH

Ankit Verma

DATE: - 19.07.2025

(ANKIT VERMA)

STANDING COUNSEL STATE OF U.P.

A-15, FF, NIZAMUDDIN EAST, NEW DELHI – 110013

MOB: - 9990804440

Email: - ankit.scngtup@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

MA 46 OF 2025

IN RE: -

OA NO. 712 OF 2024

IN THE MATTER OF:

VIPIN KUMAR

.... APPLICANT

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENTS

REPLY AFFIDAVIT OF DISTRICT MAGISTRATE MEERUT IN COMPLIANCE OF THE ORDER DATED 17.04.2025 PASSED BY THIS HON'BLE TRIBUNAL

The Respondent No. 1 herein states as under: -

MOST RESPECTFULLY SHOWETH: -

I, Dr. Vijay Kumar Singh aged about 54 years, S/o Shri P N Singh, presently posted as District Magistrate- Meerut, the deponent, do hereby solemnly state and affirm as under: -

1. That I am the above mentioned authorized officer of answering Respondent No. 1 and is duly competent to file the present affidavit. That the Deponent is well conversant with the facts and the circumstances of the instant case and is competent to swear this affidavit.

2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.

3. That the contents of the present reply affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

4. That the Deponent is posted as District Magistrate- Meerut, since 2025 And is swearing this affidavit in his official capacity.

5. That this Hon'ble Tribunal, vide its order dated 17.04.2025 was pleased to issue the following directions: -

"..........***6. In view of the facts and circumstances of the considers, we consider it necessary to seek response from (1) State of U.P through District Magistrate, Meerut; (2) UPPCB through its Member Secretary; (3) Divisional Forest Officer, Meerut and (4) Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut who are impleaded as Respondents No. 1 to 4.***

7. The Registry is directed to prepare memo of parties and attach the same with the M.A and issue notices to Respondents No. 1 to 4 requiring them to file their reports within one month.

8. List on 21.07.2025 for further consideration."

A copy of the order dated 17.04.2025 passed by this Hon'ble Tribunal is being annexed as **Annexure No. R-1**.

6. That the present reply is being filed in respectful compliance of the order dated 17.04.2025 passed by this Hon'ble Tribunal.

7. That in the present matter, the Applicant raised grievances pertaining to the unauthorised felling of trees allegedly carried out by Shri Ashok Kumar Tyagi, son of Shri Kalicharan Tyagi, resident of House No. 12, Gali No. 01, Phoolbagh Colony, Meerut.

8. That upon considering the original application, this Hon'ble Tribunal, vide order dated 05.08.2024, was pleased to dispose of the same with a direction to constitute a Joint Committee comprising the District Magistrate, Meerut; the Divisional Forest Officer, Meerut; and the U.P. Pollution Control Board. The said Committee was directed to verify the factual position on site, undertake appropriate prohibitive, preventive, and remedial measures, and submit a report before the Learned Registrar General of this Hon'ble Tribunal.

NOTARY SACHIN JAIN Advocate Distt. Meerut (U.P.) Reg. No. 00693 Dt. of Exp. 04-04-2030 GOVT. OF INDIA

9. That in compliance with the aforesaid directions, the Joint Committee submitted its report dated 21.10.2024. Upon consideration of the said report, this Hon'ble Tribunal, vide its order dated 17.04.2025, was further pleased to direct the Respondents to file their respective responses.

10. That in compliance with the directions issued vide order dated 17.04.2025, the present affidavit is being filed.

11. That the Deponent, in furtherance of the directions of this Hon'ble Tribunal, constituted a Joint Committee vide letter no. 5582/35-3(NGT.M.A.-46/2025/OA/712/2024/DFOMRT) dated 05.06.2025, comprising the Additional District Magistrate (Administration), Meerut; the Sub-Divisional Forest Officer, Meerut; and representatives of the U.P. Pollution Control Board. A true copy of the letter dated 05.06.2025 is annexed herewith and marked as **Annexure No. R-2**.

12. That the said Joint Committee visited the subject site and conducted a physical inspection on 15.07.2025. A copy of the inspection report along with photographs of the site is annexed herewith and marked as **Annexure No. R-3**.

SACHIN JAIN Advocate Distt. Meerut (U.P.) Reg. No. 50698 Dt. of Exp. 04-04-2030 NOTARY GOVT. OF INDIA

13. That during the inspection, the Joint Committee observed that fifteen (15) trees previously planted by the Forest Department were found standing on the right-hand side of Kilometre 64 of the Delhi-Meerut Bypass Road (NH-58), abutting the plot owned by Respondent No. 4. Additionally, eight (08) dried tree trunks and one (01) tree stem were found standing at the said location.

14. That it was further observed that fourteen (14) saplings planted by Respondent No. 4 were alive and in good condition. Out of the nine (09) trees that were no longer standing, Respondent No. 4 was found responsible for the felling of seven (07) trees, while one (01) tree had naturally withered and one (01) tree was found to have been damaged due to a storm.

15. That in light of the destruction of seven (07) trees out of the twenty-four (24) previously planted by the Forest Department at the aforementioned location, two cases were registered against Respondent No. 4: Range Case No.

08/2023-24 (Rithani Range) dated 10.09.2023, and Range Case No. 13/2023-24 (Rithani Range) dated 24.10.2023.

16. That it is pertinent to note that in the aforementioned range cases, the Forest Department imposed compensatory penalties on Respondent No. 4, vide E-3 No. 0451/2591 dated 12.09.2023 and E-3 No. 052/2581 dated 25.10.2023, each amounting to ₹21,000/- (Rupees Twenty-One Thousand only), aggregating to a total sum of ₹42,000/- (Rupees Forty-Two Thousand only), towards compensation for damage caused to the said trees.

17. That based on the site inspection and findings, the Joint Committee recommended the following remedial actions to be undertaken by Respondent No. 4:

- Plantation of seven (70) new saplings to replace the felled trees;
- Ensuring proper maintenance and survival of the said saplings;
- Installation of protective fencing or tree guards around the saplings;
- Erection of signage or display boards bearing eco-awareness messages at the site.

SACHIN JAIN Advocate Dist. Meerut (U.P.) Reg. No. 50899 Dt. of Exp. 04-04-2030 GOVT. OF INDIA NOTARY

18. That it is most respectfully submitted that the unauthorised tree felling has been duly addressed by the Forest Department through appropriate prosecutorial and compensatory measures against Respondent No. 4.

19. That the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure the compliance of the orders passed by this Hon'ble Tribunal.

DEPONENT

VERIFICATION

Verified at Meerut on 19/07/2025 That the contents of the Paras 1 to .... of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

ATTESTED
NOTARY
GOVT. OF INDIA
MEERUT

ANNEXURE R-1

Item No. 07 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Misc Application in Disposed of Cases No. 46/2025
In
Original Application No. 712/2024

Vipin Kumar Applicant

Versus

State of U.P & Ors. Respondents

Date of hearing: 17.04.2025

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicants: None for the Applicant.

Respondents: Mr. Pradeep Misra and Mr. Daleep Dhyani, Advocates for UPPCB.

ORDER

1. The applicant- Vipin Kumar had sent letter petition dated 17.10.2023, which was treated and registered as O.A No. 712/2024.

2. The applicant raised grievances about illegal cutting of trees by Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut.

3. This Tribunal disposed of the application vide order dated 05.08.2024 by constituting a Joint Committee comprising District Magistrate-Meerut, Divisional Forest Officer, Meerut and U.P Pollution Control Board and directing the same to verify the factual position and take appropriate prohibitive, preventive and remedial action and submit a

report before learned Registrar General of this Tribunal who was given liberty to place the matter before the Bench, if considered necessary.

4. In compliance thereof, report dated 21.10.2024 has been filed by the Joint Committee.

5. Considering further orders to be necessary, the matter has been listed before this Bench.

6. In view of the facts and circumstances of the considers, we consider it necessary to seek response from (1) State of U.P through District Magistrate, Meerut; (2) UPPCB through its Member Secretary; (3) Divisional Forest Officer, Meerut and (4) Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut who are impleaded as Respondents No. 1 to 4.

7. The Registry is directed to prepare memo of parties and attach the same with the M.A and issue notices to Respondents No. 1 to 4 requiring them to file their reports within one month.

8. List on 21.07.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 17th, 2025
M.A in Disposed of Cases No. 46/2025
In Original Application No. 712/2024
AB

ANNEXURE R-2

कार्यालय जिलाधिकारी, मेरठ।

पत्रांक 5582/35–3,(NGT.M.A.46/2025/OA/712/2024/DFO-MRT) दिनांक मेरठ, 05 जून, 2025

कार्यालय आदेश

मा० हरित अधिकरण नई दिल्ली में योजित वाद M.A.46/2025/OA/712/2024 VIPIN KUMAR VS STATE UTTAR PRADESH में कतिपय व्यक्तियों द्वारा राजकीय भूमि पर अतिक्रमण व वृक्षों को अवैध रूप से काटने/क्षति पहुचाने तथा वाद संख्या OA-712/2024 विपिन कुमार बनाम उ0प्र0 सरकार में पारित निर्णय दिनांक 05.08.2024 के क्रम में संयुक्त जाँच समिति की जाँच रिपोर्ट/अनुपालन आख्या दिनांक 21.10.2024 दायर करने के उपरान्त मा0 हरित अधिकरण नई दिल्ली द्वारा दिनांक 17.04.2025 को निम्नानुसार आदेश पारित किये गए हैः–

"The applicant- Vipin Kumar had sent letter petition dated 17.10.2023, which was treated and registered as O.A No. 712/2024. 2. The applicant raised grievances about illegal cutting of trees by Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut. 3. This Tribunal disposed of the application vide order dated 05.08.2024 by constituting a Joint Committee comprising District Magistrate-Meerut, Divisional Forest Officer, Meerut and U.P Pollution Control Board and directing the same to verify the factual position and take appropriate prohibitive, preventive and remedial action and submit a report before learned Registrar General of this Tribunal who was given liberty to place the matter before the Bench, if considered necessary. 4. In compliance thereof, report dated 21.10.2024 has been filed by the Joint Committee. 5. Considering further orders to be necessary, the matter has been listed before this Bench. 6. In view of the facts and circumstances of the considers, we consider it necessary to seek response from (1) State of U.P through District Magistrate, Meerut; (2) UPPCB through its Member Secretary; (3) Divisional Forest Officer, Meerut and (4) Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut who are impleaded as Respondents No. 1 to 4. 7. The Registry is directed to prepare memo of parties and attach the same with the M.A and issue notices to Respondents No. 1 to 4 requiring them to file their reports within one month. 8. List on 21.07.2025 for further consideration.."

अतः मा0 हरित न्यायाधिकरण, नई दिल्ली द्वारा आदेश दिनांक 17.04.2024 के क्रम में जाँच समिति का गठन निम्नानुसार किया जाता हैः–

1. अपर जिलाधिकारी (प्रशासन), मेरठ–अध्यक्ष।
2. उप प्रभागीय वनाधिकारी, मेरठ–सदस्य।
3. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण–बोर्ड, क्षेत्रीय कार्यालय मेरठ–सदस्य।

उपरोक्त जाँच समिति 10 दिन के भीतर स्थलीय जाँच कर नियमानुसार जाँच एवं कार्यवाही के सम्बन्ध में अनुपालन आख्या मा0 हरित न्यायाधिकरण, नई दिल्ली में दायर करेगी, आदेश तत्काल प्रभाव से लागू होगें।

05/06/25

(डा0 वी0के0 सिंह)
जिलाधिकारी
मेरठ।

संख्या 5582/35–3(NGT.M.A.46/2025/OA/712/2024/DFO-MRT) उपरोक्तदिनांकित

प्रतिलिपिः– प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपिः– अपर जिलाधिकारी (प्रशासन), मेरठ को उक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपिः– उप प्रभागीय वनाधिकारी, मेरठ को उक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपिः– क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण–बोर्ड, क्षेत्रीय कार्यालय मेरठ को उक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपिः– क्षेत्रीय वन अधिकारी, रिठानी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपिः– अशोक कुमार त्यागी पुत्र श्री कालीचरण त्यागी निवासी गली नं0 01, H.No. 12 फूलबाग कालोनी, मेरठ।

05/06/25

(डा0 वी0के0 सिंह)
जिलाधिकारी
मेरठ।

AE/CO
BP 10/6/25

<u>मा0राष्ट्रीय हरित अधिकरण द्वारा एम0ए0 संख्या–46/2025 में पारित आदेश के कम में संयुक्त जॉच आख्या।</u>

मा0 राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली द्वारा वाद संख्या OA-712/2024 विपिन कुमार बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक–08/05/2024 के अनुपालन में प्रस्तुत की गयी समिति की आख्या दिनांक–21.10.2024 के कम में Misc-Application in Disposed of case No-46/2025 in OA No-712/2024 विपिन कुमार बनाम उ0प्र0 राज्य व अन्य में दिनांक 17.04.2025 को निम्नवत आदेश पारित किये गए:–

"1.The applicant- Vipin Kumar had sent letter petition dated 17.10.2023, which was treated and registered as O.A No. 712/2024.

2. The applicant raised grievances about illegal cutting of trees by Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut.

3. This Tribunal disposed of the application vide order dated 05.08.2024 by constituting a Joint Committee comprising District Magistrate-Meerut, Divisional Forest Officer, Meerut and U.P Pollution Control Board and directing the same to verify the factual position and take appropriate prohibitive, preventive and remedial action and submit a report before learned Registrar General of this Tribunal who was given liberty to place the matter before the Bench, if considered necessary.

4. In compliance thereof, report dated 21.10.2024 has been filed by the Joint Committee.

5. Considering further orders to be necessary, the matter has been listed before this Bench.

6. In view of the facts and circumstances of the considers, we consider it necessary to seek response from (1) State of U.P through District Magistrate, Meerut; (2) UPPCB through its Member Secretary; (3) Divisional Forest Officer, Meerut and (4) Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut who are impleaded as Respondents No. 1 to 4.

7. The Registry is directed to prepare memo of parties and attach the same with the M.A and issue notices to Respondents No. 1 to 4 requiring them to file their reports within one month.

8. List on 21.07.2025 for further consideration."

जिलाधिकारी मेरठ के पत्रांक 5582/35–3, (N.G.T/M.A-46/2025) OA-712/2024 दिनांक 05.06.2025 द्वारा उक्त आदेश के अनुपालन हेतु अपर जिलाधिकारी (प्रशासन) मेरठ, वन विभाग व प्रदूषण नियंत्रण बोर्ड मेरठ की जॉच समिति का गठन किया गया **(संलग्नक–1)**। तत्कम में दिनांक 15.07.2025 को समिति द्वारा प्रश्नगत स्थल एन0एच–58, मेरठ बाईपास कि0मी0 64 की दॉयी पटरी का निरीक्षण किया गया। निरीक्षण के समय प्रतिवादी संख्या–04 श्री अशोक कुमार त्यागी, मौके पर उपस्थित थे। आख्या निम्नवत है–

1. प्रतिवादी संख्या–4 के प्लाट के सामने दिल्ली–मेरठ बाईपास मार्ग (एनएच–58) के कि0मी0 64 की दायीं पटरी पर वन विभाग द्वारा पूर्व में रोपित 24वृक्ष विद्यमान थे।
2. अशोक कुमार त्यागी द्वारा उनके प्लाट पर मिट्टी के भराव का कार्य कराया गया था। उक्त कार्य के दौरान 09वृक्ष को सुखाने एवं नष्ट करने की शिकायत के कम में संदर्भित ओ0ए0 संख्या–712/2024 पंजीकृत किया गया एवं वाद में मा0 अधिकरण द्वारा पारित आदेश के अनुपालन में संयुक्त समिति की आख्या दिनांक–21.10.2024 मा0अधिकरण में दाखिल की गयी।

कृ0प0उ0

3. अद्यतन निरीक्षण में प्रतिवादी संख्या–04 के प्लाट के सामने राष्ट्रीय राजमार्ग प्राधिकरण के स्वामित्व की भूमि/रोडसाइड पर वन विभाग द्वारा रोपित किये गये 15 वृक्ष खड़े पाये गये। 08 वृक्ष के सूखे तने खड़े हैं एवं 01 वृक्ष का ठूंठ पाया गया। उक्त के अतिरिक्त प्रतिवादी संख्या–04 द्वारा एक वर्ष पूर्व रोपित किये गये 14 पौधे जीवित तथा अच्छी अवस्था में पाये गये। रोपित पौधों का ब्रिकगार्ड आंशिक रूप से क्षतिग्रस्त पाया गया।
4. स्थल पर पूर्व में स्थित 24 में से 07 वृक्षों के नष्ट होने के संबंध में प्रतिवादी संख्या–04 के विरूद्व रेंज केस संख्या–08/2023–24(रिठानी रेंज) दिनांक–10.09.2023 व रेंज केस संख्या–13/2023–24(रिठानी रेंज) दिनांक–24.10.2023 पंजीकृत किये गये।
5. नष्ट हुये 09 वृक्षों में से 07 वृक्षों के नष्ट होने हेतु प्रतिवादी संख्या–04 को उत्तरदायी पाया गया। 01 वृक्ष प्राकृतिक रूप से सूख गया था जबकि 01 वृक्ष आंधी के कारण टूट गया था।
6. उक्त दर्ज केस में रेंज केस संख्या 08/2023–24(रिठानी रेंज) व रेंज केस संख्या–13/2023–24(रिठानी रेंज)केस के कम में प्रतिवादी संख्या–04 से प्रतिकर ई–3 संख्या 041/2591 दिनांक 12.09.2023 व रू0 21000.00 तथा ई–3 संख्या–052/2581 दिनांक 25.10.2023, रू0 21000.00 कुल रू 42000.00 उक्त वृक्षो की क्षति के कम में प्रतिकर के रूप में वसूल किया गया।
7. नष्ट हुये 07वृक्ष सागौन प्रजाति के थे। वृक्षों के नष्ट होने का प्रमुख कारण उनके आसपास बाहर से लायी गयी गीली मिट्टी का भराव किया जाना संभावित है। स्थलीय निरीक्षण में खड़े सूखे तनों के आसपास उगी घास एवं प्राकृतिक रूप से उगे छोटे छोटे पौधे पाये जाने से प्रतीत होता है कि वृक्षों को केमिकल का प्रयोग कर नष्ट नहीं किया गया है।
8. प्रतिवादी संख्या–04 द्वारा वन विभाग को पूर्व में प्रस्तुत की गयी प्रतिबद्वता का उल्लंघन नहीं पाया गया।
9. वन विभाग के नियमानुसार 01 पेड़ नष्ट करने पर 10 पौधे लगाया जाना तथा उनका देखरेख संबंधित द्वारा किया जाना प्राविधानित है।

उक्त के संबंध में निम्नानुसार कार्यवाही किया जाना उचित होगा–

- प्रतिवादी संख्या–04 द्वारा 07 वृक्ष सूखने की प्रतिपूर्ति हेतु कुल 70पौधों एवं उनका रखरखाव किये जाने हेतु निर्देश जारी किया जाये।
- प्रतिवादी संख्या–04 द्वारा पूर्व वर्ष में रोपित 14 पौधों की सुरक्षा सुनिश्चित करने हेतु ब्रिकगार्डो के स्थान पर प्रीकास्ट/आयरन गार्ड लगाये जाने हेतु निर्देशित किया जाये।

क्षेत्रीय वन अधिकारी सरधना मेरठ	16/7/25 क्षेत्रीय अधिकारी उ0प्र0प्रदूषण नियंत्रण बोर्ड मेरठ	16/07/2025 अपर जिलाधिकारी (प्रशासन) मेरठ

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
मेरठ।

SITE GPS PHOTOGRAPHS

शपथ पत्र

समक्षः— श्रीमान सक्षम अधिकारी महोदय।

शपथ पत्र ओर से अशोक कुमार त्यागी निम्न प्रकार है:—

NOTARY N.R. GIRI Advocate Regd. No. 3222 Meerut GOVT OF INDIA

1. यह कि मैं शपथपूर्वक कथन करता हूँ कि मेरा नाम **अशोक कुमार त्यागी पुत्र श्री स्व0 श्री कालीचरण त्यागी, निवासी—12, फूलबाग कॉलोनी, सूरज कुण्ड रोड, मेरठ उ0प्र0 250001 भारत** का हूँ तथा बावजह होने शपथकर्ता शपथ पत्र में दिये गये तथ्यों से पूर्णतया परिचित हूँ।
2. यह कि मैं शपथपूर्वक कथन करता हूँ कि आज दिनांक 15.07.2025 को एन0जी0टी0 द्वारा बैठायी गयी जांच समिति के समक्ष जांच में पाया गया मेरे द्वारा जो 14 वृक्ष लगाये गये है, वो हरे—भरे व स्वस्थ है, मेरे द्वारा इन पेडों के ईंटो से ट्री गार्ड बनाये गये है। मैं समय—समय पर इन्हे पानी भी दे रहा हूँ।
3. यह कि मैं शपथपूर्वक कथन करता हूँ कि क्षेत्रीय वन अधिकारी रिठानी द्वारा जो भी निर्धारित प्रतिकर जमा करने के लिए कहा गया वो मेरे द्वारा चालान के माध्यम से जमा कराकर ए—3, की रसीद प्राप्त की गयी है।
4. यह कि मैं शपथपूर्वक कथन करता हूँ कि प्लाट में भराव के कारण केवल एक ही प्रजाती के (सहगोन) पेड़ ही सूखे है, वहीं पर अन्य प्रजाति के 14—15 पेड़ मौजूद हैं, और हरे भरे हैं। शपथकर्ता ने जानबूझकर पेड़ो को नुकसान नहीं पहुंचाया हैं। प्लाट में ज्यादा भराव होने के कारण ही पेड़े सूखे है।
5. यह कि मैं शपथपूर्वक कथन करता हूँ कि वन विभाग के द्वारा भविष्य में जो भी निर्देश दिये जायेगें उसका मैं पूर्णतः पालन करूंगा।
6. यह कि मैं शपथपूर्वक कथन करता हूँ कि शपथ पत्र की धारा 1 ता 5 का कथन मेरे निजी ज्ञान में सत्य हैं कोई कथन असत्य या छिपाया नहीं गया हैं।

NOTARY N.R. GIRI Advocate Regd. No. 3222 Meerut GOVT OF INDIA

प्रमाणित स्थान—मेरठ।

दिनांक—15.07.2025

ह0 शपथकर्ता

(अशोक कुमार त्यागी) पुत्र स्व० कालीचरण त्यागी 12-फूलबाग कालोनी मेरठ

ATTESTED 15.7.25 NOTARY